GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

Rajya Sabha

Unstarred Question No. 2818

ANSWERED ON 19/12/2024

Assessing performance of Government lawyers and the lawyers on its panel

2818 **Dr. Ajeet Madhavrao Gopchade:**

Will the Minister of *Law and Justice* be pleased to state:

(a) the manner in which Government assesses the performance of its lawyers and the lawyers on its panel;

(b) the actions taken to eliminate underperforming Government lawyers and those on the panel;

(c) the actions taken to establish a consistent and comprehensive monitoring/evaluation mechanism for the performance of Government lawyers and Government empanelled lawyers to ensure strong protection of the interests of Government and its agencies/PSUs; and

(d) the steps taken to create an online platform for uploading data related to each Government cases for Government lawyers and those on Government panel ?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)

(a) to (c) There is a system of In-charge litigations for all the Courts/Tribunals in the country, who submit monthly report with regard to allocation of cases and performance of the Panel Counsel to Department of Legal Affairs. Further, the feedback/complaints received from Ministries/Departments against performance of panel counsel are duly examined and where any delinquency is found the counsel is even removed from the Panel.

(d) The Department of Legal Affairs has launched Legal Information Management and Briefing System (LIMBS) in the month of February 2016. It is a web-based application used for monitoring of all court cases involving Union of India. Further, it is innovative, easy to access and is available 24x7 to various Ministries/ Departments of the Union of India, its organisations, Law Officers and the empanelled Counsels, enabling them to upload data related to cases of Union of India, pertaining to them.